

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 4860

TO BE ANSWERED ON MARCH, 25, 2021

GOVERNMENT ACCOMMODATION TO EMINENT ARTISTS

NO. 4860. SHRI P.C. MOHAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any prescribed policy for allotment of Government accommodation to eminent artists;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the steps taken by the Government for having a transparent policy for allotment of Government accommodation to various categories of eminent persons?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) Yes Sir.

(b) The Directorate of Estates, Ministry of Housing and Urban Affairs has issued guidelines dated 17.11.1997, with the approval of Cabinet Committee on Accommodation, for discretionary allotment of General Pool Residential Accommodation in Delhi. As per the guidelines private individuals can be allotted GPRAs within 5% discretionary quota with the approval of CCA. Allotments to eminent artists were made based on the recommendations of Ministry of Culture which has its guidelines for allotment of Government accommodation to eminent artists.

(c) Government has a Policy/Guideline for allotment of Government accommodation to various categories of eminent persons.
